

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P (IB)-1371 & 1372/(MB)/2017
MA 1428/2019, MA 1428/2019, MA 1792/2019

CORAM: SHRI V. P. SINGH
MEMBER (J)
SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 8.5.2019

NAME OF THE PARTIES: Standard Chartered Bank

Vs.

Ruschi Soya Industries Limited
DBS Bank Limited
Vs
Ruchi Soya Industries Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

48. **MA 1428/2019, MA 1721/2019, MA 1746/2019 IN CP.(IB)-1372 &
1371(MB)/2017**

Heard the argument of the Ld. Counsel representing the RP, Counsel representing CoC and Counsel are representing the applicant of MA 1746/2019.

Parties are directed to file hard and soft copy of the written submission on 10.5.2019 with further direction to send the same on the email id of the Registrar, NCLT, Mumbai Bench.

List on 10.5.2019 for filing written submission.

Ld. Counsel representing the Resolution Applicant sought leave of the court for withdrawing MA 924/2018. Prayer is allowed. MA 924/2018 is dismissed as withdrawn.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
V. P. SINGH
Member (Judicial)